



2026:AHC:21420

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 352 of 2026

Kunwar Pal Singh (Deceased) And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Bind
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the very outset, learned counsel for the petitioners has orally prayed for and is permitted to correct the details of respondent No. 2, Settlement Officer of Consolidation, Farrukhabad. Accordingly, he is also permitted to correct the name of the said authority in the prayer No. 1 of the writ petition, during course of the day.

2. Heard learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

3. This writ petition has been filed, inter alia, seeking the following relief:

"Issue the writ, order or direction in the nature of mandamus directing the court of Settlement Officer of Consolidation, Farrukhabad to decide Appeal No.573/2010 (Kunwar Pal Singh and others versus State of U.P. and another), under Section 11 (1) C.H. Act pending before him, expeditiously, preferably within a time-bound period as fixed by this Hon'ble Court."

4. Learned counsel for the petitioners submits that the appeal is pending consideration since 2010; despite the lapse of considerable time, no endeavour is being made to decide the same expeditiously.

5. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction

to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

7. With the aforesaid direction, present application is **disposed of**.

January 30, 2026
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(Dinesh Pathak,J.)